



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 2026/2018

This the 28th day of January, 2020

Hon'ble Mrs. Aradhana Johri, Member (A)

1. Sh. Revti Nandan (Aged about 64 years)
Retired Coach Attendant, Group 'C'
S/o Late Govardhan Das
R/o C/o Mohit Arora, B-464, Rohini,
Sector-5, New Delhi-85
2. Sh. Jagpal (Aged about 63 years)
Retired Coach Attendant, Group 'C'
S/o Late Raja Ram,
R/o C/o Ranjeet Singh, 35/356,
Trilokpuri, New Delhi-110091.
3. Sh. Surender Pal (Aged about 63 years)
Retired Booking Clerk, Group 'C'
S/o Late Surjan Singh,
R/o Gali No. 1, Krishna Colony,
Tibra Road, Modi Nagar, (U.P.)
4. Sh. Hari Ram (Aged about 62 years)
Retired Coach Attendant, Group 'C'
S/o Late Teji Ram
R/o 314/C, New Madhopura, Ghaziabad.
5. Sh. Narayan Singh (Aged about 78 years)
Retired Coach Attendant, Group 'C'
S/o Late Bacchi Singh,
R/o D-205, Sector-23, Rajnagar,
Ghaziabad (U.P.)
6. Sh. Atma Ram (Aged about 71 years)
Retired Ticket Collector, Group 'C'
S/o Late Manphool Singh,
R/o H.No. 19, Vill. Kaila Dehat,
PS- Vijay Nagar, Ghaziabad (U.P.) ... Applicants



(By Advocate: Mr Somanth Bhattacharya)

VERSUS

1. Union of India
Through Secretary,
Railway Board, New Delhi.
2. General Manager,
Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi.
4. Divisional Personnel Officer
Northern Railway,
State Entry Road, New Delhi.
Respondents

(By Advocate: Mr S M Arif with Ms Shabnam Perween)

O R D E R (O R A L)

Hon'ble Ms. Aradhana Johri, Member (A):

Mr Somanth Bhattacharya, learned counsel appeared on behalf of the applicants. Mr S M Arif with Ms Shabnam Perween, learned counsel appeared on behalf of the respondents.

2. Learned counsel for applicants has pleaded that he will be satisfied if orders are passed for disposal of representations of applicants which have been given on different dates in the months of March, April and May, 2018 and are at Annexure A1(Colly). The competent



authority is respondent no. 2 i.e. General Manager, Northern Railway, Baroda House, New Delhi.

Accordingly, this OA is disposed of with the direction to respondent no. 2 to decide the representations of the applicants and pass appropriate and reasoned orders as per rules and law within a period of three months from receipt of a certified copy of this order. It is clarified that this Court is not entering into the merits of the case nor is this to be construed as any liberty granted on the issue of limitation.

(Aradhana Johri)

Member (A)

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